

Central Administrative Tribunal, Principal Bench.

Review Application No.151 of 2000  
(in OA.No.2258 of 1996)

New Delhi, this the 26th day of May, 2000

R.K.Chopra

- Review-applicant

Versus

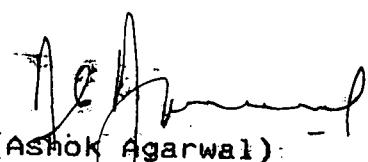
Union of India & others

- Respondents

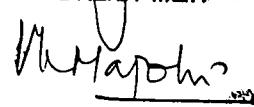
O R D E R

By V.K.Majotra, Member(Admnv) -

OA No.2258/96 was dismissed vide order dated 16th March, 2000 finding that the applicant had failed in establishing his claim. The applicant has now filed an application under Section 22(3) of the Administrative Tribunals Act, 1985 seeking review of the aforesaid order. By this application the applicant appears to be attempting at reopening the case on the grounds which have been dealt with on merit in the aforesaid order. We do not find any error of fact or law apparent on the face of record. Accordingly, the review application is dismissed at the circulation stage itself.

  
(ASHOK AGARWAL)

Chairman

  
(V.K. Majotra)

Member (Admnv)

rkv